

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Custom Appeal No. 75109 of 2018

(Arising out of Order-in-Original No. 12-Cus/CC/JBN/2017 dated 11.10.2017 passed by the Commissionerate of Customs (Preventive), Patna, 5th Floor, Central Revenue Building, Bir Chand Patel Marg, Patna-800001)

M/s. Paresh Kumar Balgovind Das Patel & Co. : Appellant
2-A/2 Audhyogik Vasahat,
Borsad Road, Anand, Gujrat-388001.

VERSUS

Commissioner of Customs,(Preventive) Patna, : Respondent
5th Floor, Central Revenue Building,
Bir Chand Patel Marg, Patna-800001

APPEARANCE:

None for the Appellant

Shri T. Sulaiman, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.77347/2025

DATE OF HEARING / DECISION: 26.08.2025

Order: [PER SHRI SANJIV SRIVASTAVA]

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a

liberty to re-open their case by filing an application for restoration of their appeal.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

rkp